

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 426/2019

Applicant(s) : Sri. TVN Kutty

Vs.

Respondents(s) : State of Kerala

REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT
OFFICE-I, ERNAKULAM,

REPORT FILED BY MINI MARY SAM, AGED 52 YEARS, W/O. RANJAN JACOB, ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE-I, ERNAKULAM, DO HEREBY SOLEMNLY AFFIRM AND STATE AS FOLLOWS:-

The petition is regarding the air pollution caused by brick kilns operating in Sreemoolanagaram Panchayath, Aluva Taluk, Ernakulam District, Kerala. As per the petitioner, the brick kilns were respite for sometime as it appeared that emissions were controlled for some period, but the kilns have at present started spewing toxic gases endangering the lives of the people in the village and breathing difficulties were experienced mainly during late evenings, night and before sunrise. An inspection has been conducted by the Board officials on 14.10.2019 based on this application and noticed that the nearest kiln is situated at about 380m from the residence of petitioner. It has also been noticed that there are other residences within 200m from this kiln. The kiln was not functioning during the time of inspection. The kiln owner informed that the



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unit functions only before and after monsoon season i.e. from the end of November to the end of May. An ambient air monitoring shall be conducted at the residence of the petitioner when the kiln begins to function and the same shall be submitted before the Hon'ble NGT.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated 13th day of November 2019.




Deponent

Mini Mary Sam
Environmental Engineer (MCO)